



* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CO.PET.446/2013

CITICORP INTERNATIONAL LIMITED Petitioner

Through: Mr. Jaideep Singh, applicant in CA

No.220/2020 in person.

versus

SHIV-VANI OIL & GAS EXPLORATION SERVICES LIMITED

..... Respondent

Through: Mr. Kunal Sharma, Advocate for OL.

CORAM:

HON'BLE MR. JUSTICE SANJEEV SACHDEVA

ORDER

% 15.05.2020

CA.220/2020

- 1. The hearing was conducted through video conferencing.
- 2. Mr. Kunal Sharma, Advocate appearing for the Official Liquidator submits that the process of verification of the bills submitted by the applicant is on and part verification has taken place. He submits that the company in liquidation does not have any funds at the moment. Accordingly, a sum of approximately Rs.35 lakhs is being released to the applicant towards the bills that have been verified and appropriate application shall be moved by the Official Liquidator before the Court for release of further amounts, from other sources, if any further amount us found due. He submits that the process of verification shall take about further one week's time.

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- 3. In view of the above, the Official Liquidator is directed to release the payment towards the bills of approximately Rs.35 lakhs that have been verified and is permitted to approach the Court in case any further amount is found due and payable to the applicant for appropriate allocation of funds.
- 4. Report be also filed in this regard by the Official Liquidator.
- 5. List for further directions on 26.05.2020.
- 6. Copy of the Order be uploaded on the High Court website and be also forwarded to the Parties through email.

SANJEEV SACHDEVA, J

MAY 15, 2020 rk

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